

salt Lake City of Calcutta. The Cement Controller informed the West Bengal Government of his inability to make any *ad hoc* allocation of cement for the construction of the stadium.

The quota allotted by the Central Government is too inadequate to meet even the urgent developmental needs of the State. Unless the quota of allotment of cement is increased, it will not be possible for the State Government to complete the stadium.

I, therefore, urge upon the Government to increase the cement quota of West Bengal.

(iv) ENLISTING OF TRIBALS IN THE CURRENT CENSUS OPERATIONS.

SHRI PIUS TIRKEY (Alipurduar): It is a matter of great regret that there is no uniformity in enlisting the tribals in the list of Scheduled Tribes in different States of India. The tribals are national assets and tribalism is a national issue. But, at present, tribals are not being recognised at the national level. The Scheduled Tribes residing in the Union Territories of Delhi, Andaman and Nicobar etc. and in the States of Punjab, Haryana, Uttar Pradesh, Madhya Pradesh etc. are being debarred from their rights of being tribals. The present census operation in the midst of this uncertainty of the principles of tribalism would be *ultra vires* and unconstitutional.

In many parts of India, for example, Bombay, Delhi, Gujarat, Haryana, Punjab and Assam, the census operation is vehemently being opposed. Tribalism has become a new property of the persons belonging to Scheduled Tribe community. The tribal people inheriting this property in certain States shall never lose it in another State. If this property is snatched in any State, or in Union Territories, then this will amount to a robbery or a dacoity. In the midst of this uncertainty, the denial of this valuable

property and personal right of the tribal people living in parts of the country would be an injustice to the tribal people by the respective State Governments and Union Territories. The Home Minister and the Law Minister should immediately clarify the position.

Therefore, I submit that a Parliamentary Committee for revision of the list of Scheduled Castes and Scheduled Tribes may please be formed early.

(v) NEED TO STOP CONSTRUCTION OF DAM IN GHAZIPUR DISTRICT OF UTTAR PRADESH.

श्री जैनुल बशर (गाजीपुर): सभापति महोदय, मैं नियम 377 के अधीन लोक महत्व के निम्नलिखित विषय की ओर सरकार का ध्यान आकर्षित करना चाहता हूँ:

उत्तर प्रदेश के गाजीपुर जिले में गाजीपुर बलिया मार्ग पर गौसपुर से बलिया बैरिया बांध तक बाढ़ की रोकथाम के लिए एक बांध बनाए जाने की कार्यवाही चल रही है। उक्त कार्यवाही से बाढ़ की रोकथाम तो नहीं हो पाएगी लेकिन गाजीपुर बलिया मार्ग और गंगा नदी के बीच में स्थित गांवों को बाढ़ के समय जबर्दस्त खतरा उत्पन्न हो जाएगा। यह गांव बुरी तरह पानी में डूब जाएंगे। कच्चे बांध के टूटने की स्थिति में सड़क के दूसरी तरफ के गांव भी पानी की तेज धारा के प्रवाह में विलीन हो जाएंगे।

एक खतरा यह भी है कि भूमि नदी का पानी जो उस क्षेत्र में बरसात के जमाने में फैल जाता है उसे भी निकालने में कठिनाई होगी और उक्त क्षेत्र के बहुत सारे भाग हमेशा पानी में डूबे रहेंगे।